

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 184/252/ND/2018

In the matter of :
TPS India (P) Ltd

..PETITIONER

SECTION :
Under Section 252

Order delivered on 07.5.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned authorized representative for the Appellant is present and seeks some time to comply with the Order dated 18.4.2018. Let the same be complied with within two weeks from today. Ld. Company Prosecutor as well as Ld. Standing Counsel for Income tax Department are also present and state that reply/observations of the respective authorities have been duly filed and a copy of the same has been made available to the other side. Further, perusal of the Memo of parties reveal that Company has been reflected as an appellant and one or more of its Shareholders is not figuring as appellant/petitioner. Let the amended Memo of parties be duly filed including one or more Shareholders of the Company within a period of one week.

Post the matter on 25.5.2018.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.5.2018